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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No.193/2005

In

OA No.1529/2003

New Delhi this the 3rd day of August, 2005.

**Hon'ble Mr. V.K. Majotra, Vice-Chairman (Admnv)
Hon'ble Mr. Shanker Raju, Member (Judl)**

Dr. V.D. Parmar,
Retd. Adviser (Ayurveda),
Permanent Address,
58, Prem Vihar, Chapsani Road,
Jodhpur-3 (Raj).

-Petitioner

(By Advocate Shri Gyan Prakash)

-Versus-

Smt. Uma Pillai,
Secretary (AYUSH),
Dept. Of I.S.M. & H,
Ministry of Health and Family Welfare,
Govt. of India, Red Cross Road,
New Delhi-1.

-Contemnor/
Respondent

(By Advocate Shri Madhav Panikar)

O R D E R (ORAL)

Mr. Shanker Raju, Hon'ble Member (J):

After hearing the learned counsel for the parties, this C.P. is disposed of with a direction to the respondents to pass a speaking order showing compliance of Directions No. 1 & 2 contained in our order dated 28.04.2004 within four weeks from the date of receipt of a copy of this order. However, liberty is given to the petitioner to revive this C.P., if so advised.

S. Raju
(Shanker Raju)
Member(J)

/vv/

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(J)